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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CRL.A. 347/2020

MRIDUL DIXIT

..... Appellant

Through: Mr. Madhav Khurana, Advocate.

versus

THE STATE (GNCT OF DELHI)

..... Respondent

Through: Mr. Ashish Dutta, APP for the State
alongwith S.I. Manjeet, P.S.: Moti
Nagar.

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

05.03.2021

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The present matter has been taken-up for hearing by way of Video Conferencing on account of COVID-19 pandemic.

CRL.A. 347/2020

Issue notice.

Mr. Ashish Dutta, learned APP for the State accepts notice.

Admit.

List in the category of '*After Notice Miscellaneous Matters*' on 17.03.2021 along with Crl. A. 398/2020 titled *Aarti @ Versha @ Arvinder Sanjay Kaur vs. State*.

Crl. M (BAIL) 7603/2020 (suspension of sentence)

In view of the foregoing, Mr. Madhav Khurana, learned counsel appearing on behalf of the applicant/appellant does not press and seeks to withdraw this application seeking suspension of sentence and release on bail during the pendency of the appeal, at this stage.



The present application is accordingly dismissed as withdrawn.

Needless to state that applicant/appellant is at liberty to revive the prayer for suspension of sentence, in case the appeal is not heard within a reasonable period of time.

SIDDHARTH MRIDUL, J

ANUP JAIRAM BHAMBHANI, J

MARCH 05, 2021

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[Click here to check corrigendum, if any](#)